

PROCEEDINGS OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE :

VISAKHAPATNAM

Present : Ms.B.S.Bhanumathi,
Principal District & Sessions Judge,
Visakhapatnam.

Sub:- TOAL LOCKDOWN - CONVICTS/UNDER TRIAL OFFENDERS - Directions issued by the Hon'ble High Court of A.P. in Taken up W.P.No.8130/2020 dt. 26-3-2020 as an interim measures - Interim Bail -release of Convicts/Under Trial Offenders for the offences to which maximum sentence prescribed is not more than (7) years, if they are not second offenders and also not offenders under Section 376 of IPC and POCSO Act, for a period of one month on furnishing adequate bail bonds - Nomination of VII Addl. Metropolitan Magistrate for furnishing/accepting adequate bail bonds to the satisfaction of the Magistrate - orders - Issued.

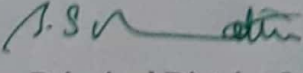
Ref:- Directions of the Honourable High court in Takenup Writ Petition No.8130/2020 dt. 26-3-2020

ORDER:

Dt:28-3-2020

The Honourable High Court of Andhra Pradesh while passing orders in the Taken Up Writ Petition No. 8130/2020 dt. 26-3-2020, issued certain directions as interim measures for the release of Convicts/Under Trial offenders for the offences to which maximum sentence prescribed is not more than (7) years, if they are not second offenders and also not offenders under Section 376 of IPC and POCSO Act, for a period of one month on interim bail, on furnishing adequate bail bonds and for the said purpose of bail bond, and the Principal District & Sessions Judges to assign the Judicial Magistrate to reach the District Jails on being asked by the Superintendent of the Central Jail of his area, for furnishing/accepting adequate bail bonds to the satisfaction of the Magistrate, for their release to a limited period.

In pursuance of the above direction, the VII Additional Metropolitan Magistrate, Visakhapatnam is hereby assigned to reach the District Jails on being asked by the Superintendent of the Central Jail of his area, for furnishing/accepting adequate bail bonds to his satisfaction, for the release of Convicts/Under Trial offenders for the offences to which maximum sentence prescribed is not more than (7) years, if they are not second offenders and also not offenders under Section 376 of IPC and POCSO Act to a limited period of one month on interim bail, by obtaining undertaking from them for having quarantine for 14 days at their home under the surveillance of the Doctor with the help of the Police.


Principal District Judge
Visakhapatnam.

To

1. The VII Additional Metropolitan Magistrate, Visakhapatnam
2. The Superintendent, Central Prison, Visakhapatnam.

Copies to :-

1. All the Judicial Officers in the District.
2. The Secretary, D.L.S.A., Visakhapatnam
3. All the Bar Associations, Visakhapatnam District
4. Members of the Bar Council, Visakhapatnam
5. The Commissioner of Police, Visakhapatnam
6. The Superintendent of Police, (Rural) Visakhapatnam

DIS.No.1866/dt/28-3-2020